

(5)

## C. A. T. Bench, JAIPUR

Date of Order	Orders O.A.31/93
3.2.93	<p>Non present for the applicant. None has been appearing since 9.4.92. We have perused the O.A. The applicant has filed this application against termination of his service by oral order dated 15.8.89. Annexures to the O.A. shows that the applicant had last served with the respondent till 10.8.89. There after he had <sup>not</sup> been engaged on contract basis from time to time. In any case, the cause of action arose to him on 15.8.89 when his services were terminated by verbal orders. The O.A. has been filed on 19.2.92. Under Sec.21 of the A.Ts Act, the limitation expired on 14.8.90. There is thus delay of about 1½ years. The delay has not been explained nor an M.P. for condonation of delay has been filed. In the circumstances, the O.A. is dismissed on the ground of limitation.</p> <p><i>B. B. Mahajan</i> (B. B. Mahajan) Member (Adm.)</p> <p><i>D. L. Mehta</i> (D. L. Mehta) Vice Chairman.</p> <p>Copy sent to the app. &amp; to the Date <u>16-2-93</u> 14/2/93</p>